

Machinery Manufacturers' Corporation Ltd., Calcutta, in the form of 4½ per cent. special cumulative preference shares of the company. They are manufacturing carding engines.

(c) About Rs. 11·37 crores.

HANDLOOM INDUSTRY IN U.P.

37. Shri Bhagwat Jha Azad: Will the Minister of Commerce and Industry be pleased to state :

(a) whether the Central Government sanctioned any further grant in December last to the Government of Uttar Pradesh for the development of handloom industry; and

(b) if so, the amount of grant and the items on which it will be spent?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Yes, Sir.

(b) A statement is attached. [See Appendix I, annexure No. 64.]

ADMINISTRATIVE AUDIT SCHEME.

38. Shri K. C. Sodhia: Will the Minister of Works, Housing and Supply be pleased to state :

(a) the total expenditure incurred during the current year on the Administrative Audit Scheme introduced in the C.R.W.D.;

(b) the total strength of officers in this scheme at present; and

(c) how many officers are still required to cover the entire field?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) to (c). The scheme has not yet been introduced. The detailed principles thereof took longer to settle than was expected and we are now working out the staff requirements and the best means of manning the posts.

EXPORT OF IRON ORE TO JAPAN

39. Shri Deogam: Will the Minister of Commerce and Industry be pleased to state :

(a) the quantity of iron ore exported to Japan during the calendar year 722 P.S.D.

1953 by each firm separately from the port of Calcutta together with the analysis showing the Fe. contents of each consignment and the prices fetched by each exporter based on 60 per cent. Fe. per ton separately for each consignment; and

(b) the quantity of iron ore exported to Japan by Messrs. Bird & Company (Orissa Minerals Development Company) and Messrs. Tata Iron & Steel Company during the calendar year 1952-53, and their prices fetched on basis of 60 per cent. Fe. per ton f.o.b. excluding trimming and stevedoring charges and the rejection points of the Fe. contents in their contracts?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Two statements are attached. [See Appendix I, annexure No. 65.]

RETURN OF MUSLIMS TO INDIA

40. Shri M. L. Agrawal: (a) Will the Prime Minister be pleased to state the number of Muslims who returned to India from West Pakistan under the Indo-Pakistan Agreement of 8th April, 1950 in 1950, 1951, 1952, and 1953 respectively?

(b) How many of the Muslims who have returned so far under the said agreement, have had their properties restored to them?

(c) What facilities are the Governments of India and Pakistan giving to the emigrants on either side to avail themselves of the benefits of the said agreement?

The Prime Minister (Shri Jawaharlal Nehru): (a) The Prime Ministers' Agreement of 8th April, 1950, does not apply to West Pakistan. The Government of India had, however, agreed to the repatriation of Indian Muslims who had migrated from Uttar Pradesh to West Pakistan during the period February to May, 1950. The numbers of Muslim migrants who returned to India from West Pakistan